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Indian Bank declares Saravana Stores account as fraud

PRESS TRUST OF INDIA New Delhi, May 5

STATE-OWNED INDIAN **BANK** on Wednesday said it has declared the NPA account of Saravana Stores with an outstanding balance of ₹231 crore as fraud.

"We have to inform that non-performing account (NPA) Saravana Stores (Gold Palace) has been declared as fraud and reported to RBI as per regulatory requirement," Indian Bank said in a regulatory filing.

The nature of the fraud is in the form of diversion of funds. said the lender, adding the outstanding balance on Saravana

stood at ₹230.74 crore. The bank has held provision to the tune of ₹115.32 crore against this as of December 31, 2020, it said.

Saravana Stores is a Tamil Nadu-based jewellery showroom group.

'Define cryptocurrencies as digital assets; register homegrown exchanges'

INDUSTRY ASSOCIATION **INDIATECH.ORG** has proposed five-point policy recommendations for regulating cryptocurrencies, including defining cryptocurrencies as digital assets and introducing a system to register homegrown exchanges.

The recommendations were shared with the Ministry of Finance, Ministry of Commerce and Industry, RBI, and Niti Aayog on Wednesdav.

In its whitepaper, the association highlighted the massive pool of opportunities that crypto offers to a growing market such as India.

India is also uniquely positioned given that there is a great availability of tech talent, especially with start-ups, it added. "India, just as other countries, has adopted a thoughtful approach towards regulating this sector with the primary intent of safeguarding consumers. It is extremely crucial that Crypto is not viewed as another form of currency but a digital asset," IndiaTech.org CEO Rameesh Kailasam said.

This would help the government address all its legitimate concerns with regards to financial risks associated with crypto, he added.

Cryptocurrencies are digital or virtual currencies in which encryption techniques are used to regulate the generation of their units and verify the transfer of funds, operating independently of a central bank. PTI

BCPL RAILWAY INFRASTRUCTURE LIMITED Regd. off.: 112 Raja Ram Mohan Roy Sarani, Kolkata - 700009

Tel.: 033-2219 0085, Fax: 033-2241 8401; Website: www.bcril.com: E-mail: investors@bcril.com CIN: L51109WB1995PLC075801 NOTICE

Notice is hereby given, pursuant to

Regulation 47 read with regulations 29 and 33 of the SEBI (LODR) that a meeting of the Board of Directors of the Company is scheduled to be held on Friday, the To consider, approve and take on record,

the Audited Financial Results of the Place Mumbai Company for the quarter and year ended 31st March, 2021 and other business

For BCPL Railway Infrastructure Limited Place : Kolkata

Sd/ **Devshree Sinha** Date: 05-05-2021 Company Secretary

JM Financial March qtr net jumps over 35%

PRESS TRUST OF INDIA Mumbai, May 5

JM FINANCIAL ON Wednesday reported a 35.35% growth in net income for the three months to March 2021 at ₹176.71 crore.

It had booked a net income of ₹130.56 crore in the same period of the previous fiscal after the bloodbath in the markets in March 2020 with the onset of the pandemic.

During the quarter, despite the low base last year, its revFor the full year, net profit rose 8.3% to ₹590.14 crore from ₹544.98 crore, the company said in a statement

enue remained flat at ₹841.13 crore, over ₹840.58 crore a year

For the full year, net profit rose 8.3% to ₹590.14 crore from ₹544.98 crore, the company said in a statement.

Consolidated loan book

came down to ₹10,854 crore from ₹11,531 crore.

Gross NPA more than doubled to 3.50% from 1.65%, while net NPA rose to 1.95% from 1.13%.

The company has made additional gross provisions of ₹208 crore towards the pandemic for the year ended March, taking the total provisions to ₹383 crore on account of COVID-19.

Group managing director Vishal Kampani said FY20-21 was one of the most challeng-

ing years due to the pandemic yet it could conclude the year on a positive note, banking on its diversified and resilient business model with strong performance across segments.

Investment banking, wealth management and securities businesses have done exceedingly well and the pipeline for these businesses is extremely healthy, he noted.

Despite the pandemic challenges, the company had strong recoveries in the distressed credit business, he added.

MUTUAL

A Nippon india Mutual Fund Wealth sets you free

Nippon Life India Asset Management Limited

(Formerly known as Reliance Nippon Life Asset Management Limited) (CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000 • Fax No. +91 022 6808 7097 • mf.nipponindiaim.com

NOTICE NO. 14 DIVIDEND DECLARATION

Record Date May 11, 2021

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved declaration of dividend on the face value of Rs. 10/- per unit in the Income Distribution cum capital withdrawal (IDCW) option of undernoted scheme of NIMF, with May 11, 2021 as the record date:

Name of the Scheme(s)	Dividend (₹ per unit)*	NAV as on May 04 2021 (₹ per unit)			
Nippon India Dual Advantage Fixed Tenure Fund XII - Plan A - IDCW Option	surplus available in	12.1159			
Nippon India Dual Advantage Fixed Tenure Fund XII - Plan A - Direct Plan - IDCW Option	the schemes as on the maturity date (Record date) shall be distributed	12.3991			
*Income distribution will be done/dividend will be paid, net of tax deducted at source, as applicable.					

Pursuant to payment of dividend, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any.

For units in demat form: Dividend will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the dividend.

> For Nippon Life India Asset Management Limited (Formerly known as Reliance Nippon Life Asset Management Limited) (Asset Management Company for Nippon India Mutual Fund)

> > **Authorised Signatory**

Mumbai May 05, 2021

Make even idle money work! Invest in Mutual Funds

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

RP-Sanjiv Goenka Group



CIN: L22213WB1946PLC014346 Regd. Office: 33, Jessore Road, Dum Dum Kolkata - 700028.

Tel: 033-2551 2984/4773, E-mail: co.sec@saregama.com, Web: www.saregama.com NOTICE Notice is hereby given that in terms

of Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended, a Meeting of the Board of Directors of the Company is scheduled to be held on Wednesday, May 12, 2021 to consider, approve and take on record, inter-alia, the Audited Financial Results of the Company for the quarter and Financial Year ended March 31, 2021. The notice is also available on the website of the Company at http://www.saregama com/ or that of National Stock Exchange of India Limited at http://www.nseindia.com or that of BSE Limited at http://www. bseindia.com.

> For Saregama India Ltd. Kamana Khetan Membership No. A35161

Dated: May 5, 2021

Eris **ERIS LIFESCIENCES LIMITED**

Tel: +91 79 3045 1000 Fax: +91 79 3017 9404 CIN: L24232GJ2007PLC049867 NOTICE

Regd. Office: 8th Floor, Commerce House- IV, Prahladnagar, 100 Ft. Road,

Ahmedabad GJ 380015

Email: complianceofficer@erislifesciences.com; Website: www.eris.co.in

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, NOTICE IS HEREBY given that a Meeting of the Board of Directors of Eris Lifesciences Limited ("the Company") is scheduled to be held on Thursday, 13th May, 2021 to, inter alia, consider and approve the standalone and consolidated audited financial results of the Company for the quarter and year ended 31" March, 2021.

The said Notice and further details, if any may be accessed on the Company's website at www.eris.co.in and may also be accessed on website of the stock exchanges where the shares of the Company are listed, i.e. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

For Eris Lifesciences Limited

Milind Talegaonkar Company Secretary & Compliance Officer Mem. No. A26493

POST-OFFER ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF PRATIK PANELS LIMITED

(CIN: L36101MH1989PLC317374) Registered Office: H. No. 1824, Gala 1,2,3,4,5, Swagat Complex, Nr. Bidi Kamgar Soc. Rahnal, Thane, Maharashtra, 421 302 OPEN OFFER FOR ACQUISITION OF UP TO 10.13.610 FULLY PAID-UP EQUITY SHARES OF RS.10/- EACH ("EQUITY

SHARE/S"), REPRESENTING 26.00% OF THE TOTAL PAID-UP EQUITY SHARE CAPITAL AND VOTING SHARE CAPITAL AT A PRICE OF RE.1/- (RUPEE ONE ONLY) PER EQUITY SHARE ("OFFER PRICE") PAYABLE IN CASH ("OFFER" OR "OPEN OFFER") OF PRATIK PANELS LIMITED, (HEREIN AFTER REFERRED TO AS "PRATIK" OR "TARGET COMPANY") BY PANKAJ CHANDRAKANT MISHRA ("ACQUIRER 1") AND DEVYANI PANKAJ MISHRA ("ACQUIRER 2") (HEREIN AFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS") IN ACCORDANCE WITH REGULATION 3 (1) AND REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS")

This Post-Offer Advertisement ("Post-Offer PA") is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer on behalf of the Acquirers, in connection with the Open Offer made by the Acquirers to the Equity Shareholders, pursuant to and in compliance with Regulation 18 (12) and other applicable provisions under the SEBI (SAST) Regulations. This Post-Offer PA should be read in continuation of, and in conjunction with the public announcement dated Thursday, January 21, 2021 ("PA"), the detailed public statement, which was published on Tuesday, January 26, 2021, in the newspapers, namely being, Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), and Navshakti (Marathi) (Mumbai Edition) ("DPS"), the draft letter of offer dated Friday, January 29, 2021 ("DLoF"), the letter of offer dated Thursday, March 25, 2021, along with form of acceptance cum acknowledgement ("LoF"), and corrigendum to the detailed public statement and pre-offer advertisement which was published on Thursday, April 08, 2021 in the same newspapers as the DPS. This Post-Offer PA is being published in the same newspapers in which the DPS was published.

1.	Name of the Target Company	Pratik Panels Limited;		
2.	Name of the Acquirers and PACs	Pankaj Chandrakant Mishra ("Acquirer 1"); Divyani Pankaj Mishra ("Acquirer 2"); There are no persons acting in concert with the Acquirers for this Open Offer;		
3.	Name of Manager to the Offer	CapitalSquare Advisors Private Limited;		
4,	Name of Registrar to the Offer	Link Intime India Private Limited;		
5.	Open Offer details			
a.	Date of Opening of the Offer	Friday, April 09, 2021;		
b.	Date of Closing of the Offer	Tuesday, April 27, 2021;		
6.	Date of Payment of Consideration	Tuesday, May 04, 2021;		
7	Details of the Acquisition		Proposed in the	Actual

7	Details of the Acquisition		3		sed in the Document	Actual
7.1.	. Offer Price		(Rupee	e.1/- One Only) uity Share	Re.1/- (Rupee One Only per Equity Share	
7.2.	Aggregate number of Equity shares tendered			10,1	3,610"	1,600
7.3.	Aggregate number of Equity shares accepted			10,1	3,610*	1,600
7.4.	Size of the Open Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)		Rs. 10,1	3,610.00/-*	Rs.1,600.00/-	
7.5.	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)		. & %)		Nil	Nil
7.6.	Equity Shares Acquired by way of Share Purchase Agreement					
a)	Number of Equity Shares			15,2	29,713	15,29,713
b)	% of Fully Diluted Equity Share capital		39	.24%	39.24%	
7.7.	2. Equity Shares Acquired by way of Open Offer					
a)	Number of Equity Shares		10,13,610*		1,600	
b)	% of Fully Diluted Equity Share capital		26	.00%*	0.04%	
7.8.	Equity Shares acquired after Detailed Public Statement		e .		4	
a)	Number of Equity Shares acquired					
b)	Price of the Equity Shares acquired			Nil		Nil
c)	% of Equity Shares acquired					
7.9.	Post-Offer shareholding of the Acquirers					
a)	Number of Equity Shares			25,43,323*		15,31,313
b)	% of Fully Diluted Equity Share capital		65	.24%*	39.28%	
7.10.	Pre-Offer and Post-Offer shareholding of Public Shareholders					
	Particulars	Pre-Offer	Post-	Offer*	Pre-Offe	r Post-Offer
	Number of Equity Shares	23,68,787	13,5	5,177	23,68,787	7 23,67,187
	% of Fully Diluted Equity Share capital	60.76%	34.	76%	60.76%	60.72%

The Acquirers accept full responsibility for the information contained in this Post-Offer PA and also for the obligations under SEBI

The Share Purchase Agreement transaction is yet to be completed and is under process; A copy of this Post-Offer PA will be available on the Securities and Exchange Board of India's website at www.sebi.gov.in, the BSE

Limited's website at www.bseindia.com and the registered office of the Target Company. Issued by Manager to the Offer



Date: Wednesday, May 05, 2021

Place: Mumbai

CAPITALSQUARE ADVISORS PRIVATE LIMITED 208, 2nd Floor, AARPEE Center, MIDC Road No 11. CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India.

Tel: +91-22-6684 9999/98742 83532 Fax: +91-22-66849998 Website: www.capitalsquare.in Email Id: tanmoy.banerjee@capitalsquare.in/mb@capitalsquare.in

Contact Person: Mr. Tanmoy Banerjee

SEBI Registration No: INM000012219

For and on behalf of the Acquirers

Pankaj Chandrakant Mishra

Date: May 5, 2021

Place: Bengaluru



MUTUAL FUND BHAROSA APNO KA HDFC Asset Management Company Limited A Joint Venture with Standard Life Investments CIN: L65991MH1999PLC123027

Registered Office: HDFC House, 2nd Floor, H.T. Parekh Marg, 165-166, Backbay Reclamation, Churchgate, Mumbai - 400 020. Phone: 022 66316333 • Toll Free Nos: 1800-3010-6767 / 1800-419-7676 Fax: 022 22821144 • e-mail: cliser@hdfcfund.com • Visit us at: www.hdfcfund.com

NOTICE is hereby given that HDFC Trustee Company Limited, the Trustee to HDFC Mutual Fund ("the Fund") has approved the following Distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options in the below-mentioned Scheme / Plan / Options of the Fund and has fixed Tuesday, May 11, 2021 (or the immediately following Business Day, if that day is not a Business Day) as the Record Date for the same:

Name of the Scheme / Plan / Ontions

Place: Mumbai

Date : May 5, 2021

Name of the Scheme / Plan / Options	May 4, 2021 (₹ per unit)	Distribution (₹ per unit)	(₹ per unit)
Plan launched under HDFC Fixed Maturity	Plans ("FMP") - Se	eries 39:	4.0
HDFC FMP 1147D March 2018 (1) - Regular Option - Normal IDCW Option	12.4737		10.0000
HDFC FMP 1147D March 2018 (1) - Direct Option - Normal IDCW Option	12.5715	Entire Distributable	
HDFC FMP 1147D March 2018 (1) - Regular Option - Quarterly IDCW Option	10.0570	Surplus#	
HDFC FMP 1147D March 2018 (1) - Direct Option - Quarterly IDCW Option	10.0602		

The entire distributable surplus at the time of maturity (i.e. on the Record Date) shall be distributed.

Pursuant to payment of IDCW, the NAV of the IDCW Option(s) of the above Plan would fall to the extent of such distribution and statutory levy, if any.

Amount will be paid, net of applicable tax deducted at source (TDS), to those Unit holders / Beneficial Owners whose names appear in the Register of Unit holders maintained by the Fund / Statements of Beneficial Ownership maintained by the Depositories, as applicable, under the IDCW Option(s) of the aforesaid Plan on the Record Date.

Unit holders who have opted to receive payout by way of physical instruments may experience delays on account of delivery constraints on the courier / postal services arising out of the unprecedented COVID-19 situation. Such Unit holders are advised to opt for payout through electronic mode(s) at the earliest due to the inherent benefits of such mode(s) such as convenience of the credit of the distribution proceeds into their bank account directly as also avoiding loss of payment instruments in transit or fraudulent encashment. Please communicate to us the updated IFSC and MICR Code in order to get payouts via electronic mode(s) into your bank account, by sending us a copy of a cancelled cheque of your bank account.

Intimation of any change of address / bank details should be immediately forwarded to the Investor Service Centres of the Fund (for units held in non-demat form) / Depository Participant (for units held in demat form).

In view of individual nature of tax consequences, each investor should seek appropriate advice

(Investment Manager to HDFC Mutual Fund) Authorized Signatory

For HDFC Asset Management Company Limited

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.



Registered Office: Doddakannelli, Sarjapur Road, Bengaluru - 560 035. Tel: +91-80-28440011; Fax: +91-80-28440054; CIN: L32102KA1945PLC020800 Website: www.wipro.com; Email: corp-secretarial@wipro.com

NOTICE OF POSTAL BALLOT

Notice is hereby given that pursuant to and in compliance with Section 110 of the Companies Act, 2013 and Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, read with General Circular No. 14/2020 dated April 8, 2020, the General Circular No. 17/2020 dated April 13, 2020, the General Circular No. 22/2020 dated June 15, 2020, the General Circular No. 33/2020 dated September 28, 2020 and the General Circular No. 39/2020 dated December 31, 2020 issued by the Ministry of Corporate Affairs (the "MCA Circulars") (including any statutory modification or re-enactment thereof for the time being in force, and as amended from time to time), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and such other applicable laws and regulations, the approval of Members of Wipro Limited (the "Company") is being sought for the following special resolutions by way of postal ballot through e-voting process ("e-voting"):

SI. No.	Description of Special Resolutions
1.	Re-appointment of Dr. Patrick J. Ennis (DIN: 07463299) as an Independent Director of the Company
2.	Re-appointment of Mr. Patrick Dupuis (DIN: 07480046) as an Independent Director of the Company

Pursuant to the MCA Circulars, the Company has sent the electronic copies of the Postal Ballot Notice along with Explanatory Statement on Wednesday, May 5, 2021 to all Members of the Company, who have registered their e-mail address with the Company (in respect of shares held in physical form) or with their Depository Participant (in respect of shares held in electronic form) as on Friday, April 30, 2021 i.e. the cut-off date. The Postal Ballot Notice will also be available on the Company's website at https://www.wipro.com/investors/corporate-governance/ websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of KFin Technologies Private Limited at https://evoting.kfintech.com.

In accordance with the provisions of the MCA Circulars, Members can vote only through the remote e-voting process. Members whose names appear on the Register of Members/List of Beneficial Owners as on Friday, April 30, 2021 will be considered for the purpose of e-voting and voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of the shareholders as on that date. A person who is not a Member on the cut-off date shall treat this notice for information purposes only.

The Company has engaged the services of KFin Technologies Private Limited for providing e-voting facility to all its Members. Members are requested to note that e-voting will commence at 9 AM IST on Thursday, May 6, 2021 and will end at 5 PM IST on Friday, June 4, 2021 E-voting shall not be allowed beyond 5 PM IST on Friday, June 4, 2021.

Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent, KFin Technologies Private Limited, at einward.ris@kfintech.com or to their address at Selenium, Plot 31 & 32, Gachibowli Financial District, Nanakramguda, Hyderabad-500 032. Members may note that pursuant to the MCA Circulars, the Company has additionally enabled a process for the limited purpose of receiving shareholder communications during the financial year 2021-22 and the Members may update their email address by accessing the link https://www.wipro.com/investors/.

The instructions on the process of e-voting, including the manner in which Members who are holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, are provided in the Postal Ballot Notice.

The Board of Directors of the Company has appointed Mr. V. Sreedharan/Ms. Devika Satyanarayana/Mr. Pradeep B. Kulkarni, Partners of V. Sreedharan & Associates, Practicing Company Secretaries, as the Scrutinizer to conduct the Postal Ballot only through the e-voting process in a fair and transparent manner.

declared by the Chairman of the Company on or before Sunday, June 6, 2021 and will also be displayed on the website of the Company (www.wipro.com), besides being communicated to the Stock Exchanges, Depositories and Registrar & Share Transfer Agent.

The results of Postal Ballot through e-voting (along with the Scrutinizer's report) will be

In case of any queries or grievances with regard to e-voting, Members can Contact Mr. B. Srinivas, Manager, KFin Technologies Private Limited at Contact No.: 040-67162222, email id: einward.ris@kfintech.com.

For WIPRO LIMITED M Sanaulla Khan Company Secretary

financialexp.epapr.in

Date : 05" May, 2021

Place: Ahmedabad